

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BENGALURU**

**REVIEW APPLICATION NO.170/00067/2019
IN
OA.NO.170/01660/2018**

DATED THIS THE 6TH DAY OF FEBRUARY, 2020

**HON'BLE DR.K.B.SURSH
HON'BLE SHRI C.V. SANKAR**

**...MEMBER(J)
...MEMBER(A)**

1.The Union of India,
Rep. by its Secretary,
Ministry of Information and Broadcasting,
'A' Wing, Shastry Bhavan,
New Delhi – 110 001.

2.The Chief Executive Officer
Prasar Bharati Secretariat, "C" Tower,
Doordarshan Bhavan, Copernicus Marg,
Mandi House, New Delhi – 110 001.

3.The Director General,
All India Radio, Akashvani Bhavan,
Parliament Street, New Delhi – 110 001.

4.The Director General,
Doordarshan, Doordarshan Bhavan,
Copernicus Marg,
New Delhi – 110 001.

5.The Head of Office,
Doordarshan Kendra,
Swami Sivananda Salai,
Chennai-600 005.

5.The Pay & Accounts Officer,
Ministry of Information and Broadcasting,
IRLA, A Wing, Soochana Bhavan,
CGO Complex, Lodhi Road,
New Delhi-110003.

...Review Applicants.

(By Shri S.M. Arif, Standing Counsel for the Respondents)
Vs.

Smt M. Vijaya Kamath
Aged about 56 years,
W/o late Shri C.N. Ramachandra
Station Director, No.35, 9th 'D' Main,
Byraveshwaranagar, Bengaluru-560072.Respondent

(By Advocate Shri N. Obalappa)

ORDER (ORAL)

HON'BLE DR.K.B.SURESH**MEMBER(J)**

This is a Review Application in which the terms for interference are very much limited. Apparently, we had passed several orders of a similar nature and the stand now taken by Shri Arif, learned counsel for the respondents is that it has been assailing before the Hon'ble High Court of Karnataka. We cannot quite obviously await the conclusion of the matter. But then, have to decide on our own whether materials placed before us is sufficient to pass the orders. In fact, we had done so and it is now being challenged in the RA on the ground that it is under challenge in the High Court in a comparable jurisdiction. That will not be the ground in revisiting the stand taken, as even now nothing is forthcoming as to how application of mind was wrong or application of jurisdiction was wrong. Therefore, no merit in the RA. Dismissed. No costs.

(C.V. SANKAR)
MEMBER(A)

vmr

(DR.K.B.SURESH)
MEMBER(J)

Annexures referred to by the Applicant in RA No.170/0067/2019

Annexure A1: Copy of the order dated 21.02.2019 in OA.1660/2018.
